

C-IV

6.
10.12.2003

MA 2298/2003 in OA 1907/2003

Present: Shri U.Srivastava, counsel for applicant

Shri V.P.Uppal, counsel for respondents

MA-2298/2003

MA-2298/2003 has been filed praying the Tribunal to pass an appropriate order directing the respondents to comply with the order passed in OA-1907/2003 on 5.8.2003. Shri V.P.Uppal, learned counsel for respondents stated that a reply has already been filed in which it is clearly noted that no fresh person has been engaged after September, 2003 for computer work. It has also been stated that as and when any work is available, re-engagement of the applicant will be duly considered.

Keeping in view the statement given in the reply, nothing further survives in the MA. Accordingly, MA-2298/2003 is dismissed.

S. K. Naik
(S. K. Naik)
Member (A)

/sunil/